Centre For Consumer Law, National Law University Odisha In Collaboration with Chair on Consumer Law & Practice, NLSIU, Bengaluru

TWO DAY CERTIFICATE COURSE ON 'CONSUMER JUSTICE IN THE ERA OF GLOBALIZATION' ON 2ND & 3RD APRIL, 2019







"Are these things really better than the things I already have? Or am I just trained to be dissatisfied with what I have now?" – Chuck Palahniuk



OVERVIEW OF THE INSTITUTION:

National Law University Odisha (NLUO), Cuttack was established by Act 4 of 2008 by the Odisha State Legislature and started imparting education in Law from the Academic Year 2009-10. NLUO was established keeping in mind a clearly enunciated vision of advancement of learning, teaching, research, diffusion of knowledge in the field of law and catering to the needs of society by developing the professional skills of those intending to take up the professions of Advocacy, Judicial Services, Legal services, and so on.

NLUO has significantly catered to the needs of the research in various legal fields by paving way for various dedicated research centers.

Centre for Consumer Law is one of the centers which aim at promoting research and study in the field of Consumer Law, from a domestic as well as global perspective with a policy and practical oriented purpose. The Centre's objective is to guide students towards policy oriented study and research of issues impacting corporate regulation, governance and competition law in the context of emerging national and international trends, and opportunities.

OVERVIEW OF THE CENTRE FOR CONSUMER LAW:

The Centre for Consumer Law was established in the year 2014 and it aims at furthering the cause of access to legal justice for consumers. Consumers in any modern market economy often experience information asymmetry and a critical disparity of bargaining power when contrasted with manufacturers and merchants of goods and services. Other add-on to the same is major lack of awareness. All these factors have made it possible for corporate to get away without any realization.

One of the main objectives of Consumer protection is to defend the genuine rights of the consumer from unfair and deceptive trade and marketing practices. There is urgent necessity to strategize policies and enforce regulations that could effectively and vigorously check consumer frauds such as malpractices, adulteration, production of substandard good and services etc. so as to bring the violators to the book to ensure adequate protection to consumer.

The Centre aims to perform, facilitate and promote better protection of Consumers' rights and interests with special reference to Indian consumer base. The Centre hopes to bridge the big gap by contributing at various stages of legal representation for the poor litigant.

About the Certificate Course:

Get acquainted with your legal rights and responsibilities as a Consumer and deliberate upon the efficacy of Consumer justice through this Two Day Certificate Course. It aims at concentrating the legal rights of consumers along with practical exposure to the participants. To acknowledge the purpose, we shall have distinguished speakers who have requisite knowledge in Consumer Law. The same will be purposeful, since the speakers are well affluent with the practical efficacy involved. By the end of the course, the young and dynamic participants will have achieved the required understanding of the subject and a unique opportunity to explore and work towards the enhancement of the current consumer laws.

Resource Persons:

Prof.(Dr.)Ashok R. Patil, Chair Professor, Chair of Consumer Law and
 Practice, National Law School of India University, Bengaluru & Director, Online
 Consumer Mediation Centre, Ministry of Consumer Affairs (Government of India)

Prof. (Dr.) Srikrishna Deva Rao, Vice Chancellor, National Law University
 Odisha, Fulbright Scholar & Convenor, Consortium of NLUs

. Prof. (Dr.) Anup Patnaik, Former S.P., DIG of Ranges and I.G. in State Police Headquarters, Former Addl. D.G.P., Director of Correctional Services (Prisons), Human Rights Protection Cell and Former Director, Vigilance, Former Chairman OPSC, Adjunct Professor (Law), NLU Odisha.

Mr. Aditya Prakash Rao, Partner, PLR Chambers, New Delhi

THEMES:

- SCRUTINIZING THE ROLE OF CONSUMER PROTECTION BILL, 2018 IN REDRESSING CONSUMER GRIEVANCES.

- INTERPLAY BETWEEN MALPRACTICE CLAIMS AND MEDICAL NEGLIGENCE.

- EMERGING ROLE OF ADR (ALTERNATIVE DISPUTE RESOLUTION) MECHANISMS IN CONSUMER PROTECTION.

- EVALUATING THE CONTRACTUAL INTERESTS OF CONSUMERS IN THE CYBERSPACE.

- DECODING THE COMPLEX RELATIONSHIP OF REAL ESTATE REGULATORY AUTHORITY AND CONSUMER PROTECTION.

WHY ATTEND THE COURSE?

Consumer law regulates our daily transactions and activities, ergo, it is essential to make consumers ware about the rights and remedies that are available to them in case of a dispute. This Two Day certificate course shall offer a better rationalization of the laws and regulations that bridge consumers to traders and vice-versa. It is aimed at Students, Legal Practitioners, Researchers, Academicians, and NGOs who desire to update and expand their knowledge in light of the substantial changes in the consumer jurisprudence over the years. Informative lectures by faculty members, presentations, and exercises shall enable the participants to apply topics covered in this course in practical circumstances and shall also offer requisite guidance to them vis-àvis their rights and obligations.

WHO SHOULD ATTEND?

Students from any discipline, Academicians, Researchers, Legal practitioners, Civil Society Organizations, NGOs and others who support the cause of Consumer Justice in the 21st Century.

"If beauty is in the eyes of the beholder, value is in the mind of the consumer." — Michele Jennae

FACULTY ADVISORS

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